

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 532 of 2020**

**IN THE MATTER OF:**

**Ankineedu Maganti**

**...Appellant**

**Versus**

**State Bank of India**

**...Respondent**

**Present:**

**For Appellant :**

**Mr. Vaibhav Tomar and Mr. Arunabh Chowdhury,  
Advocates**

**ORDER**  
**(Through Virtual Mode)**

**07.08.2020** Learned counsel for the Appellant submits that the issue is still pending for consideration before the learned Adjudicating Authority with regard to the continuance of the 'corporate insolvency resolution process'. He seeks and is allowed eight weeks adjournment.

List the appeal on **6<sup>th</sup> October, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson**

**[ Justice Anant Bijay Singh ]**  
**Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]**  
**Member (Technical)**

/ns/gc/